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Participants : Owaisi Shri Asaduddin, Mishra Dr. Rajesh Kumar, Chowdhury Shri Adhir Ranjan, Ansari Shri Furkan, Barq Shri Shafiqur Rahman, Sharma Shri Madan Lal, Patil Shri Shivraj V., Yadav Shri Devendra Prasad, Tirath Smt. Krishna, Aaron Rashid Shri J.M.

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Title: Need to take steps for laying the Report of 'Liberhan Inquiry Commission ' expeditiously.

श्री देवेन्द्र प्रसाद यादव (झंझारपुर) : माननीय अध्यक्ष महोदय, मैं एक राष्ट्रीय महत्व के अति संवेदनशील विषय की ओर आपके माध्यम से सरकार का ध्यान और खासकर गृह मंत्री जी का ध्यान आकर्षित करना चाहता हूँ। 1992 में अयोध्या में इस देश की बाबरी मस्जिद के ढाँचे को ढहाने का और हमारे धर्मनिरपेक्ष देश की एक ऐतिहासिक धरोहर को मिटाने का असफल या सफल प्रयास हुआ। उसके द्वारा हमारे देश के धर्मनिरपेक्ष ताने-बाने पर हमला किया गया। 6 दिसम्बर 1992 को अयोध्या में बाबरी मस्जिद ढहाए जाने की घटना की जांच हेतु 16 दिसम्बर 1992 को लिब्राहन अयोध्या जांच आयोग गठित किया गया। इसके कार्यकाल की अजीब स्थिति रही है। 39 बार इस जांच आयोग के कार्यकाल को बढ़ाया गया जो अनप्रेसिडेन्टेड है। इस तरह की परंपरा कभी इतिहास में नहीं थी। मैं सरकार से जानना चाहता हूँ ...(व्यवधान) इसमें लगभग पौने दो सौ नेताओं और नौकरशाहों की गवाही पूरी हो चुकी है।

MR. SPEAKER: It is a Central Government Commission and he is asking for its Report.

... *(Interruptions)*

श्री देवेन्द्र प्रसाद यादव : 1992 से आज तक लगभग 14 वर्ष बीतने वाले हैं और इतने समय में भी लिब्राहन जांच आयोग की रिपोर्ट सदन के सामने नहीं आई है। ...(व्यवधान) माननीय गृह मंत्री जी यहां उपस्थित हैं। मैं जानना चाहता हूँ कि लिब्राहन अयोध्या जांच आयोग की रिपोर्ट कब सदन में प्रस्तुत होगी और आगे इसकी कोई समय सीमा नहीं बढ़ाई जाए इस पर मैं सरकार की प्रतिक्रिया जानना चाहता हूँ। देश के करोड़ों धर्मनिरपेक्ष और शांतिप्रिय लोग टकटकी लगाए देख रहे हैं, लोगों को जानने की उत्सुकता है लेकिन उनको जानकारी नहीं मिल रही है। इसलिए देश को अंधकार में नहीं रखा जाए। इस आयोग के संबंध में मैं गृह मंत्री जी से अनुरोध करूंगा कि इस संबंध में स्थिति स्पष्ट करें। ...(व्यवधान)

अध्यक्ष महोदय, गृह मंत्री जी कुछ कहना चाहते हैं। ...(व्यवधान)

MR. SPEAKER: Following hon. Members have notices and their names are being associated:

Dr. Shafiqur Rahman Barq;

Shri Adhir Chowdhury;

Shri Asaduddin Owaisi;

Shrimati Krishna Tirath;

Shri Madan Lal Sharma;

Shri Furkan Ansari

Dr. Rajesh Mishra; and

Shri J.M. Aaron Rashid;

...(ब्यवधान)

अध्यक्ष महोदय : कमीशन के बारे में इनको जानने का हक है।

डॉ. वल्लभभाई कथीरिया (राजकोट) : अध्यक्ष महोदय, हम कहते हैं कि ऐसे जितने भी कमीशन हैं, उनके लिए समय मर्यादा तय की जाए। ... (ब्यवधान)

MR. SPEAKER: All your names are recorded.

... (Interruptions)

अध्यक्ष महोदय :इन्हें कमीशन के बारे में जानने का हक है।

... (Interruptions)

MR. SPEAKER: Nothing is to be recorded except the statement of hon. Home Minister.

(Interruptions)* ...

THE MINISTER OF HOME AFFAIRS (SHRI SHIVRAJ V. PATIL): I am grateful to you, Sir, for allowing me to respond to the matter which is raised by the hon. Members over here.

I seek your permission to respond to three other issues also because I am in the House now and they are also important. I will just briefly respond to them.

One is about the Gujarat situation. We had been there; we found that the situation was quite serious. We did give them an amount of Rs.500 crore to provide relief to them. Hon. Prime Minister has asked me to see if some more help is required and if so, it would be given.

The second point was raised by Shri Raghunath Jha. This is equally important.

MR. SPEAKER: Many other hon. Members also.

SHRI SHIVRAJ V. PATIL: Yes, other hon. Members also. Every year, we have drought in some areas and heavy rains are affecting the people in some other areas. This year, unfortunately Bihar and some other adjoining States are suffering from drought. ... (Interruptions)

MR. SPEAKER: Then, I will request the hon. Minister not so speak.

SHRI SHIVRAJ V. PATIL: I have already said that Bihar and some adjoining States are suffering, like Uttar Pradesh, some parts of West Bengal, etc. ... (Interruptions) Let me be allowed to speak. Otherwise, I will keep quiet. ... (Interruptions) Sir, that is why, I am saying that the Government would certainly

* Not Recorded

send a team to Bihar and other places, wherever it is necessary to take steps, like Uttar Pradesh, West Bengal, etc. We will find out and do it. ... (*Interruptions*)

MR. SPEAKER: This is most unfortunate. Some decency should be there; you are interrupting the hon. Minister when he is responding on his own. Is this the way in which the House is to be conducted?

SHRI RAMDAS ATHAWALE (PANDHARPUR): What about Maharashtra?

... (*Interruptions*)

SHRI SHIVRAJ V. PATIL: Sir, we had visited Maharashtra also. Hon. Prime Minister and myself had visited Maharashtra. Mrs. Gandhi had visited Uttar Pradesh and we had visited other States also. Maharashtra also was given Rs.400 crore, out of the Calamity Relief Fund. We are keeping a watch on the situation in different States and wherever it is necessary and possible, we will certainly extend help to the States. This is what I wanted to say about this.

Another point was raised by Shri Devendra Prasad Yadav here. It is really important. We appreciate the anxiety of the hon. Members to get the report so that it can be considered in the House. It is true that it has taken a long time for the Commission to give the report. But the Commission had to wait because of some other reasons also, like the matter was taken to the court and some witnesses got the stay orders against their appearance before the Commission. Then, there are some other issues. But we do appreciate that long time has been made available to the Commission and we are all expecting to get the report. ... (*Interruptions*) Informally, we are told that the report could be given by 31st of December 2006[V26].

We are told this informally.... (*Interruptions*)

MD. SALIM (CALCUTTA – NORTH EAST): Are you giving another extension to them? The House is demanding that no extension should be given but the Minister is saying that he is going to give another extension.... (*Interruptions*)

SHRI SHIVRAJ V. PATIL: You do not understand it. It is not a question of extension... (*Interruptions*)

MD. SALIM : I understand very well.... (*Interruptions*)

MR. SPEAKER: Nothing will be recorded without my permission.

(*Interruptions*)* ...

MR. SPEAKER: Shri Salim, I am very sorry. Hon. Minister, you may conclude. Nothing, except whatever the hon. Minister says, will go on record.

(Interruptions) ...*

SHRI SHIVRAJ V. PATIL: Sir, Members are agitated, but they should first hear me as to what I am going to say. It is not a question of giving them extension. The Commission is going to continue up to 31st December, 2006. It has said that the Report could be given before this period is over. We are waiting with our fingers crossed. We will see whether the Report could be given or not. Having given them so much time, when they are on the verge of writing the Report and giving it to us, no action should be taken in a manner that the Report would not come at all. We have also to keep that in mind. Do not jump on your feet and unnecessarily misunderstand what we are saying. It is not a question of giving extension. They are continuing up to 31st December, 2006. They have already said that they would give the Report. Let us hope that the Report would be given. Whatever you have expressed here, will also be communicated to them so that they keep that in mind.

MR. SPEAKER: Other matters, to be raised as Special Mentions, will be taken at the end of the day.

SHRI BASU DEB ACHARIA (BANKURA): Mr. Speaker, Sir, I have given a notice...
(Interruptions)

MR. SPEAKER: I had called your name. You were not present.

SHRI BASU DEB ACHARIA : Sir, I was not here.

* Not Recorded

MR. SPEAKER: It is your fault, not mine.

SHRI BASU DEB ACHARIA : Sir, I would like to raise a very important matter.

MR. SPEAKER: Maybe, but then you should have been present here.

... (Interruptions)

MR. SPEAKER: You have to apologise to the House. You may tender your apology to the House.